

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-470(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle
Developers Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

Present for the Petitioner: Mr. M.Yasir Khan, Mr. Mukesh Sinha & Ms.
Priyanka Kakkar, Advocates

Present for the Respondent: Mr. Parth Goswami, Advocate for
IRP/Applicant

ORDER

Pursuant to the notice issued, the Financial Creditor is present in Court along with his counsel. It is submitted that despite various communication by the applicant addressed to his lawyer Mr. Ajay Katyal, no communication was received in respect of the status of the case or its being admitted. The applicant's petition was admitted on 09.03.2018. However since the same was not uploaded till 22nd June of 2018 and therefore subsequent steps could not be taken. It appears that there was negligence on the part of the Court staff who had failed to take appropriate steps. Mr. Parth Goswami, Advocate along with the IRP is present in Court. He has expressed his inability to proceed with this matter given


(Sameer)

the dissension arisen both the parties on account of the aforesaid present situation. Ld. counsel appearing for the Financial Creditor also prays for a change of the IRP. She has proposed the name of Mr. Anurag Nirbhay IBBI registration No. IBBI/IP-001/IP-P00870/2017-18/11468 as a new IRP. Accordingly we confirm Mr. Anurag Nirbhary as the IRP in this case. He is directed to proceed as expeditiously as possible. The Financial Creditor shall communicate his appointment to him.

The earlier IRP Mr. Yogesh Tyagi is discharged. To come for filing interim report on 31st of August, 2018.

CA stands disposed off.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)

(Sameer)